**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**.

Dated : This the **11<sup>th</sup>** day of **September** 2019

**Original Application No. 330/00869 of 2019**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Arun Singh Kushwaha, S/o Ram Janam Singh Kushwaha, Resident of Village Dharnwa, Post Ganguli, District Ghazipur.

. . .Applicant

By Adv : Shri Rishi Kumar

**V E R S U S**

1.    Union of India through Secretary, Ministry of Defence (Army), Government of India, South Block, New Delhi – 110011.

2.    Officer-in-Charge, Army Air Defence Centre PIN 908801 C/o 56 APO.

. . .Respondents

By Adv: Shri Raj Pal Singh

**O R D E R**

        Heard Shri Rishi Kumar, learned counsel for the applicant and Shri Raj Pal Singh, learned counsel for the respondents.


2.    At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondent No. 2 to consider and dispose of the pending legal notices of the applicant dated 05.07.2017, 20.09.2018 and 28.05.2019, which may be treated as representation of the applicant, within a stipulated period of time.


3.    Learned counsel for the respondents seeks 10 days time to ascertain the facts of the case.  Looking into the limited prayer of the applicant for disposal of the OA, nothing will come up in the instruction of the department.  As such the prayer of the learned counsel for the

respondents to seek instruction from the department cannot be acceded to and is accordingly rejected.

4.     In view of the above submission made by the applicant's counsel I direct the respondent No. 2 to consider and decide legal notices of the applicant dated 05.07.2017, 20.09.2018 and 28.05.2019, which may be treated as representation of the applicant, by passing reasoned and speaking order within a period of 02 months from the date of receipt of a certified copy of this order and communicate the outcome of the same to the applicant. It is made clear that I have not gone into the merit of the case.

5.     In view of the above direction the OA is disposed of. No costs.

Member (J)

/pc/